COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 27 OF 2018 & IA NO. 692 OF 2018

Dated: 1st June, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Power Delhi Distribution Limited Versus Delhi Electricity Regulatory Commission		••••	Appellant(s)
			Respondent(s)
Counsel for the Appellant(s) :	Mr. Gopal Jain, Sr. Adv. Mr. Anupam Varma Mr. Rahul Kinra Mr. Ashutosh K. Srivastava		
Counsel for the Respondent(s) :	Mr. S. Venkatesh Mr. Pratyush Singh Mr. Vikas Maini Mr. Sandeep Rajpurohit for I	२-1	

<u>ORDER</u>

Mr. S. Venkatesh, Learned Counsel appears on behalf of the respondent prays for four weeks' time to file reply on the IA No. 692 of 2018. His submission is placed on record.

Four weeks' time, i.e. on or before 29-6-2018 is granted to the learned counsel for the respondent, as stated above, to enable him to file reply on the IA No. 692 of 2018, after serving copy on the other side.

List the matter on <u>3-7-2018</u>, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey) Technical Member

(Justice N. K. Patil) Judicial Member